

**IN THE INCOME TAX APPELLATE TRIBUNAL
“F” BENCH, MUMBAI**

**BEFORE MS PADMAVATHY S, AM &
SHRI RAHUL CHAUDHARY, JM**

**I.T.A. No. 2496/Mum/2023
(Assessment Year: 2012-13)**

ITO (Exemption)-2(4), Room No. 609, 6th Floor, MTNL Building, Cumballa Hill, Peddar Road, Mumbai-400026	Vs.	M/s. Vaibhav Medical and Education Foundation C-1, Aditya Birla Centre, S. K. Ahire Marg, Worli, Mumbai-400030. PAN : AAATV3207A
Appellant)	:	Respondent)

CORRIGENDUM

Per Padmavathy S, AM:

In relation to the order passed in the case of the aforesaid assessee vide order dated 04.03.2024 the assessee has now filed a letter dated 17.07.2024 requesting for issuing a corrigendum effecting the change in the operative para 13 of the said order i.e. “13.IN THE RESULT, APPEAL OF THE ASSESSEE IS ALLWOED”.

2. We have gone through the said letter and find merit in the same. We admit that this is a typographical error for which this corrigendum is hereby issued. In the operative para 13 the Tribunal has inadvertently held that “13.IN THE RESULT, APPEAL OF THE ASSESSEE IS ALLWOED.” By this corrigendum we hereby modify the operative para 13 to read as “13. IN THE RESULT, APPEAL OF THE REVENUE IS DISMISSED.”

3. All the other contents in the said order shall remain un-amended and that this Corrigendum may be read as part and parcel of the order of the Tribunal dated 04.03.2024.

Order pronounced in the open court on 01-08-2024.

Sd/-
(RAHUL CHAUDHARY)
Judicial Member
**SK, Sr. PS*

Sd/-
(MS. PADMAVATHY S)
Accountant Member

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent
3. DR, ITAT, Mumbai
4. Guard File
5. CIT (Exemption)

BY ORDER,

(Dy./Asstt. Registrar)
ITAT, Mumbai